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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

...
O.A. No. 1046 of 1990

Dated New Delhi, this the 8th day of August, 1994

Hon'ble Mr Justice D. L. Mehta, Vice Chairman (J)
Hon'ble Mr B. K. Singh, Member (A)

Shri Avtar Singh
R/o WZ-447, Shiv Nagar
NEW DELHI-58

... Applicant

By Advocate: None

VERSUS

Union of India through

1. Secretary
Ministry of Defence
NEW DELHI

2. Director General, E.M.E.
M.G.O.'s Branch
Army Headquarters, DHQ P.O.
NEW DELHI-11

3. The Commandant
505, Army Base Workshop
DELHI Cantt.

... Respondents

By Advocate: Shri M. K. Gupta

O R D E R
(Order)

(Mr Justice D. L. Mehta, VC (J))

Concurred

The learned for the respondents submitted

A

that the CAT, Principal Bench gave a decision
in a similar case in favour of the employee and
held that the age of superannuation should be
sixty years. However, an S.L.P. was submitted
before the Hon'ble Supreme Court which had been

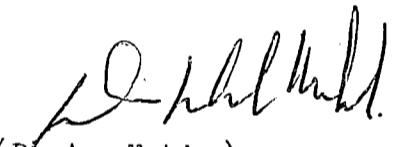
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admitted and the operation of the order was stayed.

2. In the light of the judgement of the Tribunal and stay order issued by the Hon'ble Supreme Court, we direct ^{that} whatever benefits are available to the applicant shall be available under the judgement of the Hon'ble Supreme Court in the said S.L.P. In case the Hon'ble Supreme Court upholds judgement of this Tribunal, then the applicant shall be entitled to all consequential benefits including the pensionary and other benefits. The OA is disposed of accordingly. No costs.


(B. K. Singh)

Member (A)


(D. L. Mehta)
Vice Chairman (J)

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